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सिंगल सुपर फास्फेट की उपलब्धि इस क्षेत्र में उत्पादन में बाधा के कारण प्रभावित हुई हे । सिंगल सुपर फास्फेट की कम आपूर्ति के कारण प्रभावित राज्य सामान्यतः मध्य प्रदेश, महाराष्ट्र, उडीमा, पश्चित् बंगाल और उत्तर प्रदेश हैं । प्रभावित राज्यों में फास्फेट की जरूरत को पूरा करने के लिये आयातित डो ए पी उर्वरकों की श्राप्रियां कर दी पयी हैं :

(घ) इस ामय डाई स्रमोनियम फाल्फेट, ज्रिया, सिंगल सुपर फास्फेट, म्बरिएट ग्रीफ योटाश एवं काम्पलैक्सों की तरह के नियंद्वित उर्वरक नभी किसानों को रियायती दरों पर उपलब्ध कराये जारहं हैं।

Nitric Acid Plant

3083. SHRI SATISH PRADHAN: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that RCF (Rashiriya Chemicals and Fertilizer) is opera-?>n; Nitric Acid Plant without the catchment gauze resulting in enormous loss of platinum Rhodium ranting :rores of rupees;
 - (b) if so, the details thereof;
- (c) the reasons for discontinuation of use of catchment gauze required for operation of Nitric Acid Plant; and
- (d) whether any irregularity is observed in supply of catchment gauze and if so, the details thereof including action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (d) From 7th January, 1992, Rashtriya Chemicals & Fertilizers Ltd. (RCF) are not using the catchment gauzs in its pitric and plant of 750 tonnes per day capacity. RCF is taking

necessary action to avoid loss in this regard.

Questions

The contract with the supplier of the catchment gauze has been terminated by RCF consequent upon certain irregular-ties, including production of allegedly false test reports regarding the quality and the metal content in the catchment guaze. The CBI has been requested to investigate the case.

Recoveries from M/s. Hoechst and Carews

?08-i. MAULANA OBALDULLAK KHAN AZMI. Will the PRIME MINISTER be pleased to state:

- fa) whether it is a fact that large recoveries amounting to lakhs of rupees have to be made from M/s. Hoechst .India) Limited and M/s. Carews Co. into D.P.E.A.;
- (b) if so, what are the reasons for the accumulation of such a huge amount to be recovered from these companies;
- (c) whether the timely payment were not made by M/s. Hoechst (India) Ltd. and M/s. Carews Co.:
- (d) if so, what action has been taken against the company and the person-" res ponsible for it; and
- (e) what measures Government have taken or proposed to take to recove- the amount from these companies?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): fa) to (e) The liability into Drugs Price Eouilisation Account against M/s. Hoechst and M/s. Carews has been tentatively worked out to Rs. 77.81 and ".10 crores1 (including overcharging during the currency of DPCO. 19871 respectively. The liability of M/s. Hoechst have been accrued due to overcharging of prices of bulk drugs and formulations fixed in 1980-81 under DPCO, 1979. The company went to Court and got stay against the prices fixed by Government. The Supreme Court give the decision in Government's fnvour in April/May 1987. The tentative Iiabltty of M/s. Hoechst was assessed by special team as Rs. 4.58 crores